

SPECIAL BENCH

ITEM NO.102

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.294/ALD/2018

CORAM:

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 19th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S TV 18 BROADCAST LIMITED V/S MAHARANA INFRASTRUCTURE AND PROFESSIONAL SERVICES LIMITED
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

NONE : *For the Operational Creditor*

Corporate Debtor : *Ex-parte v.o.d. 12.08.2021*

ORDER

There is no representation on behalf of the Operational Creditor today. The Corporate Debtor has already been set ex-parte v.o.d. 12.08.2021.

- 1.** From the perusal of the orders dated 25.08.2023, 23.02.2024, 15.04.2024, there has not been any appearance on behalf of Operational Creditor. On the last date of hearing i.e. on 12.06.2024 also, there was also no representation on behalf of the Operational Creditor.
- 2.** Therefore, the present petition is dismissed for non-prosecution.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)

19th July, 2024

Kavya Prakash Srivastava
(Stenographer)